Bill No. VII of 2010

THE CONSTITUTION (AMENDMENT) BILL, 2010

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further to amend the Constitution of India.

BE it enacted by Parliament in the Sixty-first of the Republic of India as follows:—

1. This Act may be called the Constitution (Amendment) Act, 2010.

Short title.

2. After article 21A of the Constitution, the following article shall be inserted namely,— Insertion of

new article 21B.

"21B (1) Every citizen shall have the right to employment in such manner as Parliament Right to may, by law determine".

Employment.

(2) In case of failure to provide employment to a citizen, the State shall provide Grants of unemployment allowance at such rate and in such names as may be prescribed till employment is provided to the citizen.

unemployment allowances.

3. Nothing in clause (1) shall prevent the State from making any provision for fixing Employment any criteria for providing employment to the citizens.

to citizens.

Explanation.— For the purpose of this article, "employment" means providing employment to each and every citizens who has attained the age of 18 years and provide unemployment allowance till the employment is provided.

STATEMENT OF OBJECTS AND REASONS

Even after sixty-three years of independence, twenty-seven per cent of India's population is living below the poverty line and a large section of people die due to hunger every year. Although, India has been able to reduce the poverty from seventy five to twenty-seven per cent. A large section of our society is still unemployed and they have no source of income. As a result youths have resorted to activities, such as terrorism, robbery, hijacking, etc. severely affecting our social order. Therefore, time has come now to amend the Constitution for providing citizens the right to work, so that the young generation should not indulge in activities, which are detrimental to the country and provide unemployment allowance to all the young people till he or she is provided employment.

Hence this Bill.

T. SUBBARAMI REDDY

FINANCIAL MEMORANDUM

Clause $\mathbf{2}$ of the Bill provides for unemployment allowance to employed youths. This Bill, if enacted, would involve expenditure from the Consolidated Fund of India. It is estimated that an annual recurring expenditure of about rupees twenty thousand crore is likely to be involved initially.

A non-recurring expenditure of about rupees five thousand crore is also likely to be involved.

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(Dr. T. Subbarami Reddy, M.P.)